

COMPLIANCE REPORT
OF
Original Application No. 895/2019

Arvind Prabhat, Editor-in-Chief, News India 9

Applicant(s)

Versus

State of Uttar Pradesh

Respondent(s)

BACKGROUND:

The Hon'ble NGT (PRINCIPAL BENCH) vide its order dated 30/10/2019 mentioned
"Grievance in this application is against illegal sand mining in river Ganga in Dibaie Tehsil, District Bulandshahr, Uttar Pradesh.

Let the District Magistrate, Bulandshahr and the State Pollution Control Board (SPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at judicialngt@gov.in. The SPCB will be the nodal agency for coordination and compliance.

A copy of this order, along with complaint, be sent to the District Magistrate, Bulandshahr and the SPCB by e-mail for compliance.

2. *Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010"*

In compliance of this order, to constitute a team for joint inspection of said site, the letter number 2191/OA No-895/19 Dated 16/11/2019 of RO, UPPCB, Bulandshahr was send to Additional District Magistrate (Finance/Revenue), Bulandshahr. Copy of this letter is enclosed as Annexure Number (1).

The 06 Number members team was constituted by Additional District Magistrate (Finance/Revenue), Bulandshahr by his letter number 603/khanan anubhag dated 18/11/2019. Copy of this letter is enclosed as Annexure Number (2). Name & Post of team members are given below-

1. Shri Sanjay Kumar Singh, Sub District Magistrate, Dibai, Bulandshahr
2. Shri Vikram Singh, Circle Officer, Police, Dibai, Bulandshahr
3. Shri Ajay Kumar, Assistant Environmental Engineer, UP Pollution Control Board, Bulandshahr
4. Dr. Deepak, Technical Assistant Geology, Bulandshahr.
5. Shri Amarpal Singh, Revenue Inspector, Narora, Dibai, Bulandshahr.
6. Shri Vijay Singh, Lekhpal, Village-Unchagaon Khadar, Dibai, Bulandshahr.

After it, inspection of said site was done by constituted team on dated 23/11/2019. Inspection Report is enclosed as Annexure Number (3). At the time of Inspection, sand mining work found under progress by using semimechanised method at section number 2 of Gata Number 1, Village-Unchagaon Khadar, Tehsil Dibai, District Bulandshahr.

The depth of sand mining work found 0.5 metre. A weight bridge and 02 number CCTV cameras are installed at the distance approximately 500 metre from mining area and Weight Bridge and CCTV cameras are found operational.

At the time of inspection 05 number truck and 02 number tractors were standing to fill the sand. Sand filling vehicles found covered by plastic sheet. Water sprinklered found on transport route. No vehicle was found emitting dust at high speed. Transport route was found wetted also.

The Ganga River is flowing in natural condition. At the time of inspection there is no found any embankment constructed artificially at this sand mining area. The conditional Environmental Clearance is granted for sand mining of this area by State Level Environment Impact Assessment Authority, Uttar Pradesh, Lucknow by letter number 589/Parya/SEAC/4181/2018 dated 18/12/2018. Copy of this letter is enclosed as Annexure Number (4). Photographs are enclosed as Annexure 5.

Ajay
28/11/19

(Ajay Kumar)
Assistant Environmental Engineer,
UP Pollution Control Board
Bulandshahar

Dr. Deepak
28/11/19

(Dr. Deepak)
Technical Assistant Geology
Bulandshahar

Vikram Singh
28/11/19

(Vikram Singh)
Circle Officer, Police
Dibai, Bulandshahar

Sanjay Kumar Singh
28-11-19

(Sanjay Kumar Singh)
Sub District Magistrate,
Dibai, Bulandshahar



क्षेत्रीय कार्यालय

Annexure No. 01

दूरभाष : 05732-233879

ई-मेल : robulandshahar@uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड Uttar Pradesh Pollution Control Board

F-5, यमुनापुरम (MMR मॉल के पीछे), बुलन्दशहर-203001

सन्दर्भ : 2191/0A No-895/19

दिनांक : 16.11.19

सेवा में,

अपर जिलाधिकारी, (वि०/रा०),
बुलन्दशहर।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओरिजनल एप्लीकेशन नं०-895/2019 अरविन्द प्रभात एडिटर इन चीफ न्यूज इण्डिया 9 बनाम उ०प्र० राज्य में पारित आदेश दिनांक 30.10.2019 के अनुपालन में तहसील-डिबाई, जनपद-बुलन्दशहर में गंगा नदी में से अवैध रूप से किये जा रहे रेत खनन सम्बन्धी शिकायत की जाँच के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक जिलाधिकारी, महोदय, बुलन्दशहर के संदर्भ सं०-530/एस०टी०-डी०एम दिनांक 08.11.2019 एवं मुख्य पर्यावरण अधिकारी, (वृत्त-4) के टिप्पणी दिनांक 13.11.2019 का सन्दर्भ ग्रहण करने का कष्ट करें। मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओरिजनल एप्लीकेशन नं०-895/2019 के द्वारा पारित आदेश दिनांक 30.10.2019 (छायाप्रति संलग्न) में मुख्य अंश निम्नवत है-

Grievance in this application is against illegal sand mining in river Ganga in Dibai Tehsil, Distric Bulandshahar, Uttar Pardesh.

Let the District Magistrte, Bulandshahar and the State Pollution Control Board (SPCB) look into the matter, take appropriate action in the matter within one month by e mail at judicial-ngt@gov.in. The SPCB will be the nodal agency for coordination and compliance.

उक्त जारी आदेश के अनुपालन में आपसे अनुरोध है कि शिकायती स्थल की संयुक्त जाँच किये जाने एवं जाँच हेतु तिथि एवं समय निर्धारित करते हुये उपजिलाधिकारी डिबाई, क्षेत्राधिकारी पुलिस, डिबाई तथा खान अधिकारी, बुलन्दशहर को अपने स्तर से निर्देशित करने की कृपा करें।

संलग्नक: उपरोक्तानुसार।

भवदीय

(जी०एस० श्रीवास्तव)

क्षेत्रीय अधिकारी

प्रतिलिपि-1. जिलाधिकारी महोदय, बुलन्दशहर को सादर सूचनार्थ प्रेषित।

2. मुख्य विधि अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

3. मुख्य पर्यावरण अधिकारी, (वृत्त-4), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी

27/11

कार्यालय
पत्रांक- 603

जिलाधिकारी
/खनन अनुभाग

बुलन्दशहर।
दिनांक- 10 नवम्बर, 2019

विषय:- मा0राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओरिजनल एप्लीकेशन नं0 895/2019 अरविन्द प्रभात एडिटर इन चीफ न्यूज इण्डिया 9 बनाम उ0प्र0 राज्य में पारित आदेश दिनांक 30.10.2019 के अनुपालन में तहसील डिबाई जनपद बुलन्दशहर में गंगा नदी में से अबैध रूप से किये जा रहे रेत खनन संबंधी शिकायत की जाँच के संबंध में।

- 01- क्षेत्रीय अधिकारी, जिला प्रदूषण नियन्त्रण बोर्ड, बुलन्दशहर।
- 02- उप जिलाधिकारी डिबाई।
- 03- क्षेत्राधिकारी डिबाई।
- 04- खनन अधिकारी, बुलन्दशहर।

उपर्युक्त विषयक मा0राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश दिनांक 30.10.2019 के अनुपालन में तहसील डिबाई, जनपद बुलन्दशहर में गंगा नदी में से अबैध रूप से किये जा रहे रेत खनन संबंधी शिकायत की जाँच हेतु उक्त टीम गठित की जाती है।

उक्त के संबंध में आपको निर्देशित किया जाता है कि आप तहसील डिबाई में गंगा नदी में से अबैध रूप से किये जा रहे रेत खनन संबंधी शिकायत की जाँच कर, जाँच आख्या तीन दिवस में अद्योहस्ताक्षरी को उपलब्ध कराना सुनिश्चित करें।



(मनोज कुमार सिंघल)
अपर जिलाधिकारी (वि0/रा0)/
प्रभारी अधिकारी-खनन
बुलन्दशहर।

पृष्ठांकन-
प्रतिलिपि:-

/खनन अनुभाग

तददिनांक-

01- जिलाधिकारी महोदय, बुलन्दशहर को सादर सूचनार्थ प्रेषित।

अपर जिलाधिकारी (वि0/रा0)/
प्रभारी अधिकारी-खनन
बुलन्दशहर।

निरीक्षण/जांच आख्या

अपर जिलाधिकारी(वि०/रा०)/

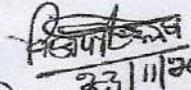
प्रभारी अधिकारी खनन,

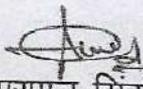
बुलन्दशहर।

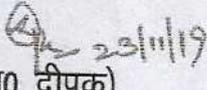
महोदय,

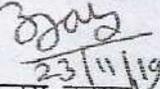
आपके कार्यालय के आदेश पत्रांक सं० 603/खनन अनुभाग दिनांक 18.11.2019 के अनुपालन में आज दिनांक 23.11.2019 को समय अपराह्न 1:30 बजे तहसील डिबाई के ऊचागांव खादर के गाटा सं० 1 के खण्ड सं० 2 क्षेत्रफल 11.424 हेक्टेयर में श्री मौहम्मद अली के नाम से संचालित सरकारी बालू खनन पट्टे की राजस्व टीम क्षेत्रीय लेखपाल ऊचागांव खादर, राजस्व निरीक्षक नरौरा, प्राविधिक सहायक भू-विज्ञान/ खनन अधिकारी बुलन्दशहर, सहायक पर्यावरण अभियन्ता उ०प्र० प्रदूषण नियन्त्रण बोर्ड बुलन्दशहर, क्षेत्राधिकारी डिबाई एवं उपजिलाधिकारी डिबाई की संयुक्त टीम द्वारा मौके की जांच की गयी, मौके पर खनन पट्टाधारक श्री मौहम्मद अली एवं उनके कर्मचारीगण भी मौजूद थे। मौके पर खनन पट्टाधारक द्वारा आवन्तित खनन क्षेत्र में सेमीमैकेनाइज विधि से खनन कार्य किया जा रहा था। मौके पर 0.5 मीटर की गहराई पर खनन किया जाता पाया गया। खनन स्थल से लगभग 500 मीटर की दूरी पर तौल मशीन एवं सी०सी० टी०वी० कैमरे लगे थे जो चालू हालत में पाये गये। मौके पर 5 ट्रकें व 2 ट्रैक्टर साधारण बालू भरने हेतु खडे थे। मौके पर साधारण बालू से लदे वाहनों को प्लास्टिक सीट द्वारा ढक कर ले जाया जा रहा था तथा परिवहन मार्गों पर जल का छिडकाव होते हुए पाया गया। कोई भी वाहन तेज गति से धूल का उत्सर्जन करते हुए नहीं पाया गया और परिवहन का मार्ग भी गीला था। गंगा नदी अपने प्राकृतिक स्वरूप में बह रही थी। मौके पर ऊचागांव खादर के आवन्तित क्षेत्र में कृत्रिम रूप से तटबन्ध बना हुआ नहीं पाया गया।

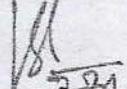
आख्या महोदय की सेवा में सादर सूचनार्थ एवं अवलोकनार्थ प्रेषित।

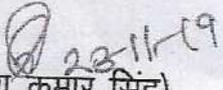

(विजय सिंह)
23/11/19
लेखपाल


(अमरपाल सिंह)
23/11/19
राजस्व निरीक्षक


(डा० दीपक)
23/11/19
प्रा०सहा०भू-विज्ञान


(अजय कुमार)
23/11/19
सहा० पर्या०अभियन्ता


(विक्रम सिंह)
23/11/19
क्षेत्राधिकारी डिबाई


(संजय कुमार सिंह)
23/11/19
उपजिलाधिकारी डिबाई

Registered

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vinay Khand, I. Canal Nagar, Lucknow-226 010
 Phone: 91-522-2300541, Fax: 91-522-2300543
 E-mail: doempko@yahoo.com
 Website: www.seiaup.in



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 1/A

Shri Mohammad Ali,
 R/o Mohammadabad Bizoura,
 Amraha, U.P- 261303

Ref. No. 529 /Parya/SEAC/4181/2018

Date: 18 December, 2018

Sub: Environmental Clearance for Sand Mining from Ganga River Bed at Gata no- 01, Khand- 02, Village- Unchgaon Khadar, Tehsil- Dibal, District- Bulandshahar, U.P. (Leased Area-11.424 Ha).

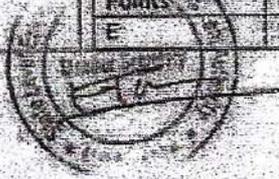
Dear Sir,

Please refer to your application/letter dated 29-03-2018, 30-03-2018, 16-07-2018 & 25-10-2018 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 28/11/2018.

A presentation was made by the project proponent along with their consultant M/s Geogreen Enviro House Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:-

- 1- The environmental clearance is sought for Sand Mining from Ganga River Bed at Gata no- 01, Khand- 02, Village- Unchgaon Khadar, Tehsil- Dibal, District- Bulandshahar, U.P. (Leased Area-11.424 Ha).
- 2- Terms of reference in the matter were issued through SEIAA letter dated 14/08/2018.
- 3- Public hearing was organized on 06/10/2018.
- 4- Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/23043/2018		
2.	File No. Allotted By SEIAA, UP	4181		
3.	Name Of Proponent	Mr. Mohammad Ali S/O Shri Fakeer Mohammad		
4.	Full Correspondence Address Of Proponent And Mobile Number	R/o Mohammadabad Bizoura Amraha, U.P. Mobile-		
5.	Name Of Project	Sand mining Project at Ganga River Bed at Gata no- 01, Khand- 02, lease area of 11.424 ha Village Unchgaon Khadar, Tehsil- Dibal, District- Bulandshahar, U.P. (Leased Area-11.424 Ha)		
6.	Project Location (Plot/Khasra/Gata No.)	Gata- 01, Khand- 02		
7.	Name Of River	Ganga		
8.	Name Of Village	Unchgaon Khadar		
9.	Tehsil	Dibal		
10.	District	Bulandshahar		
11.	Name Of Minor Mineral	Sand		
12.	Sanctioned Lease Area In Ha	11.424		
13.	Mineable Area In Ha	10.2816		
14.	Zero Level Mrl	171		
15.	Max. & Min MRL Within Lease Area	Max. 177, Min- 172mrl		
16.	Pillar Coordinates (Verified By DMO)	Points	Latitude	Longitude
		E	28° 6' 55.17" N	78° 28' 12.73" E



E.C. for Sand Mining from Ganga River Bed at Gata No- 01, Khand-02, Village- Unchgaon Khadar, Tehsil- Dibal, District- Bulandshahr, U.P. (Leased Area- 11.424 Ha).

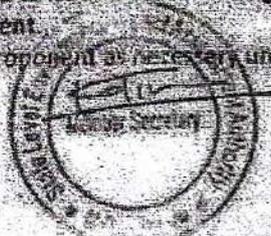
		F	28° 6' 45.58" N	78° 28' 25.21" E
		G	28° 6' 41.00" N	78° 28' 23.72" E
		H	28° 6' 49.12" N	78° 28' 9.41" E
17.	Total Geological Reserve	342720.0 cubic meter		
18.	Total Mineable Reserve In LOI	114240.0 cubic meter		
19.	Total Proposed Production in 05 years	571200.0 cubic meter		
20.	Proposed Production/year	114240.0 cubic meter		
21.	Sanctioned Period Of Mine Lease	05 years		
22.	Production Of Mine/Day	423.0 cubic meter		
23.	Method Of Mining	Manual & Semi-mechanized		
24.	No. Of Working Days	270		
25.	Working Hours/Day	08 hrs max Day Time		
26.	No. Of Workers	65		
27.	No. Of Vehicles Movement/Day	20 trucks twice a day		
28.	Type Of Land	Govt. /non forest		
29.	Ultimate Depth Of Mining	1.1		
30.	Nearest Metalled Road From Site	Kanpur road - 5.7 km, E		
31.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	2.6	
		Dust suppression	10.0	
		Plantation	1.5	
		Others, if any		
Total	14.1			
32.	Name Of The QCI Accredited Consultant With QCI No. And Period Of Validity	GEOGREEN ENVIRO HOUSE PVT LTD. NABET/EIA/1720/IA0023 Valid till April 2020		
33.	Any Litigation Pending Against The Project Or Land In Any Court.	No		
34.	Details Of 500m Cluster Map & Certificate Verified By Mining Officer	Letter No. 141 dated 14/03/2018		
35.	Details Of Lease Area In Approved DSR	Page No. 69 Table No. 18		
36.	Proposed CSR Cost	Rs. 4.06 lakhs		
37.	Propose EMP Cost	Rs. 9.36 lakhs		
38.	Length And Breadth Of Haul Road	500.0 m x 6.0 m		
39.	No. of trees to be planted	70		

- 5- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 6- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- 7- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- 8- There is no litigation pending in any court regarding this project.
- 9- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 28/11/2018 on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 11/12/2018 has decided to grant the Environmental Clearance to the title project for collection of 114240.0 cubic meter is proposed from mining lease area 11.424 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:-

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.



3. Any change in mining area, khazra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions, the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the



- SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParasad/ Municipal Corporation and Urban Local Body.
 26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
 27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
 28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
 29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
 30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
 31. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
 32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
 33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
 34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
 35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
 36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards, the safety notified zone should be left so that the habitat/nesting area is undisturbed.
 37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
 38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
 39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
 40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
 41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
 42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health



Sand Mining from Ganga River Bed at Gate no- 01, Khurd- 02, Village- Unchawa Khadar, Tehsil- Dhol, District- Bulandshahr, U.P. (Leased Area- 11.424 Ha).

- surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
 44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
 45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
 46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
 47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
 48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Directions/suggestions given during public hearing and Commitment made by the project proponent should be strictly complied.
2. Any temporary bridge (if required) may be constructed with the prior permission of competent authority.
3. No mining activity should be carried out in stream channel as per SSMMG, 2016.
4. Pakka motorable haul road to be maintained by the project proponent.
5. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
6. Permission from the competent authority regarding evacuation route should be taken.
7. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
8. Site Pit photographs should be submitted with date, time and point coordinate within 15 days.
9. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
10. Provision for cylinder to workers should be made for cooking.
11. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
12. Provide suitable mask to the workers.
13. Approach road kaccha is to be made motorable and tree saplings to be planted on both sides of the road.
14. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
15. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a GCI-NABET accredited consultant, and the District Mines Officer.
16. Provision for two toilets and hand pumps should be made at mining site.
17. Drinking water for workers would be provided by tankers.
18. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft.) as per sustainable sand mining management guidelines 2016.
19. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
20. Corporate Environmental Responsibility (CER) plan with minimum RS. 4,06,040/- shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Bulandshahr, U.P.



- Medical insurance card, medical claim, regular health check-up camps, facilities shall be provided to the workers engaged in the project. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- Measures for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- Width of the haul road shall be more than 6 meter.*
25. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
 26. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
 27. If in future this lease area becomes part of cluster of equal to or more than 25 ha, then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
 28. The Environmental clearance will be co-terminus with the mining lease period.
 29. Project falling within in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
 30. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
 31. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAJ and should be submitted to SEIAA/SEAC, Secretariat as earliest.
 32. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C. issued will stand revoked.
 33. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
 34. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
 35. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
 36. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
 37. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
 38. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
 39. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.



1. C. for Sand Mining from Ganga River Bed at Gate no- 01, Khund- 02, Village- Unchaon Khadar, Tehsil- Dibat, District- Gullundhahat, U.P. (Leased Area- 11.474 Ha).

40. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)).
41. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
42. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
43. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
44. Four ambient air quality monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
45. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
46. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
47. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
48. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat.
49. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
50. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UP PCB.
51. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
52. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
53. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
54. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
55. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
56. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
57. Waste water from potable use be collected and reused for sprinkling.
58. During the school opening and closing time vehicle movement will be restricted.
59. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.



S.S. for Sand Mining from Ganga River Bed at Gata no- 01, Khand- 02, Village- Unhezon Khadar, Tehsil- Dihal, District- Bulandshahr, U.P., (Leased Area- 11.424 Ha).

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment Protection Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No. /Parya/SEAC/4181/2018 Dated: As above
Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryayaran Bhawan, Jor Bagh Road, Alliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Alliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryayaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Bulandshahr, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

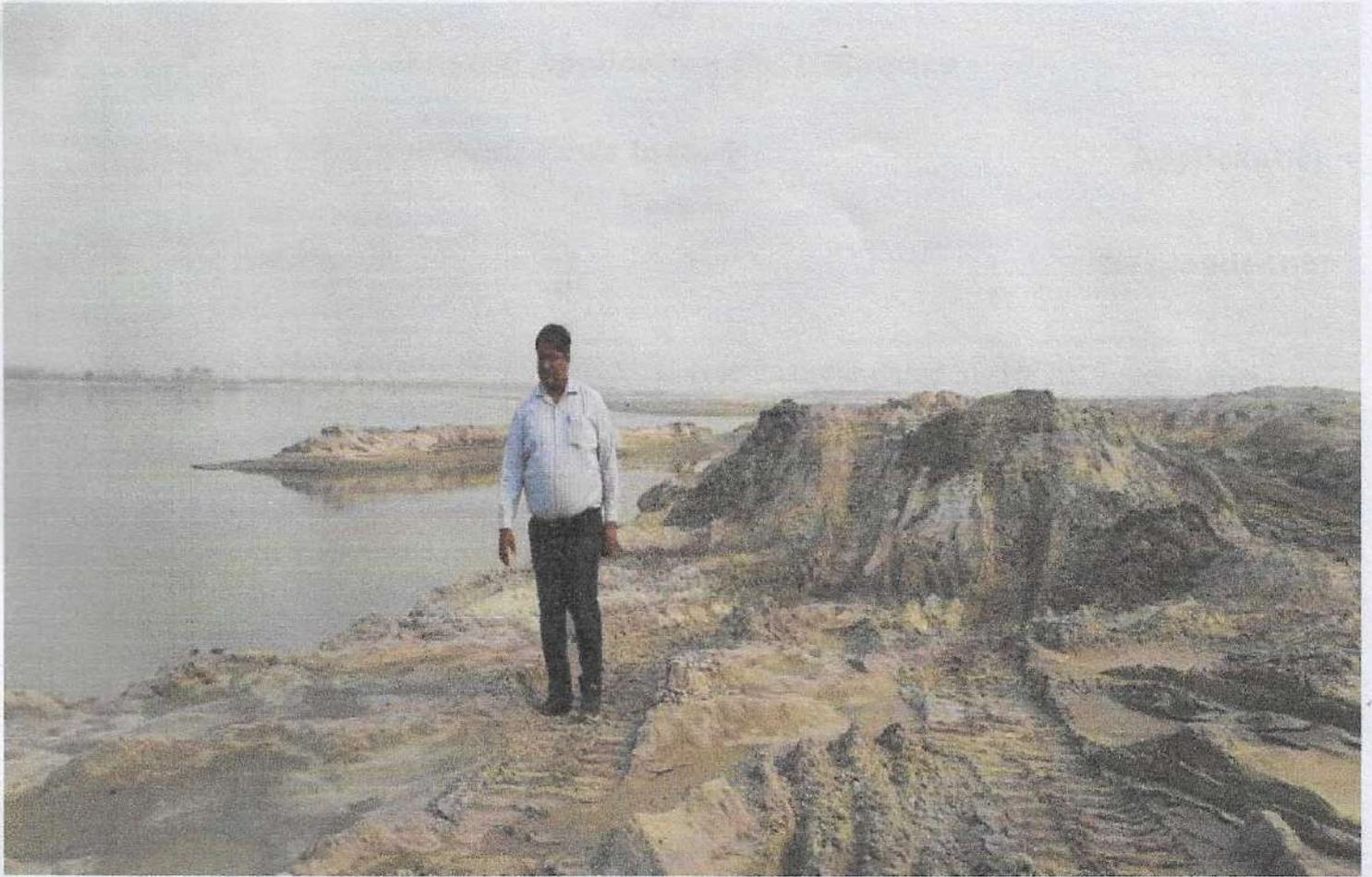
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3/20/20



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20/02/20